

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. A (SJ) No. 701 of 2020

Pawan Sahu @ Pawan Kumar SahuAppellant
Versus	
The State of JharkhandRespondent

Coram: **HON'BLE MR JUSTICE RAJESH KUMAR**

For the Appellant	: Md Abdul Wahab, Advocate
For the State	: Ms Snehlika Bhagat, A. P. P.

06/06.09.2021 This appellant on attaining majority has approached this Court for release in connection with Ghaghra P.S. Case No. 119 of 2017 corresponding to G.R. No. 951 of 2017 registered for the offence under Sections 376-D/379 of the Indian Penal Code and Section 4/8/12 of the POCSO Act as his prayer for bail has been rejected by the learned Additional Sessions Judge-I-cum- Special Judge, Gumla vide order dated 18.08.2020 in B. P. No. 612 of 2020.

It has been submitted by the learned counsel for the appellant that the appellant is in custody since 30.10.2017 and on considering the period of pre-conviction, he may be enlarged on bail.

On the other hand, learned counsel for the State has opposed the prayer and has submitted that gang rape has been committed upon the minor girl. Medical evidence supports the factum of rape and the victim girl has also supported the allegation.

Considering the nature of allegation and material available on records, I am not inclined to enlarge the appellant on bail and accordingly, prayer for bail of the appellant is, hereby, rejected.

However, the trial Court is directed to conclude the trial as early as possible preferably within a period of six months from the date of receipt/production of a copy of this order.

(Rajesh Kumar, J)